

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 1881 of 2020

Satyadeo Mehta @ Satyadeo Mahto Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Abhishek Kumar, Advocate

For the Opposite Party : A.P.P.

3/25.06.2020 Heard the parties.

The petitioner is apprehending his arrest in connection with Lesliganj P.S. Case No. 166 of 2019.

It has been alleged that a tractor illegally loaded with sand was intercepted. The petitioner is the owner of the tractor bearing registration no. JH19A/4377.

Learned counsel for the petitioner submits that the tractor was under the custody and supervision of the driver and therefore, he was never aware about the illegal activities which might have been carried out by the driver.

Accordingly, the petitioner above named is directed to surrender in the court below within four weeks and pray for bail, and in that event, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Palamau at Daltonganj in connection with Lesliganj P.S. Case No. 166 of 2019, subject to the conditions as laid down under Section 438 (2) of the Code of Criminal Procedure.

This applications stands allowed.

(Rongon Mukhopadhyay, J)